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Himachal Pradesh Legislative Assembly (Allowances And Pension Of Members) Third Amendment Act, 1988

3 of 1989

[07 February 1989]

CONTENTS

- 1. Short Title
- 2. Amendment Of Section 6-B
- 3. Addition Of Schedule
- 4. Transitory Provisions

Himachal Pradesh Legislative Assembly (Allowances And Pension Of Members) Third Amendment Act, 1988

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An Act further to amend the Himachal Pradesh Legislative Assembly (Allowance and Pension of Members) Act, 1971 (Act No. 8 of 1971). It is hereby enacted by the Legislative Assembly of Himachal Pradesh in the Thirty-ninth Year of the Republic of India as follows:- 1 Passed in Hindi by the Himachal Pradesh Vidhan Sabha. For statement of Objects and Reasons see R.H.P. Extra., dated 10.1.1989 p.70 &73.

1. Short Title :-

This Act may be called the Himachal Pradesh Legislative Assembly (Allowance and Pension of Members) Third Amendment Act, 1989.

2. Amendment Of Section 6-B:-

[Sections 2 incorporated in the principal Act]

3. Addition Of Schedule :-

[Sections 3 incorporated in the principal Act]

4. Transitory Provisions :-

Any person who, on the commencement of this Act, is in receipt of a family pension under the principal Act in excess of the amount to which he would have been entitled under the provisions of subsection (5) of section 6-B of the principal Act, as amended by clause (c) of section 2 of this Act, he shall continue to draw the pension at the same rates but the difference between the amount of family pension admissible and the amount already being drawn by him shall be treated as personal to him, subject to its being absorbed in future increases in family pension or the dearness relief in pension admissible under section 6-B of the principal Act.